

**CENTRAL ELECTRICITY REGULATORY COMMISSION (CERC)  
3<sup>rd</sup> AND 4<sup>th</sup> FLOOR, CHANDERLOK BUILDING, 36 JANPATH,  
NEW DELHI 110 001**

14.4.2021

**PUBLIC NOTICE**

This is to inform all concerned that all payments and surcharges, if any, to the Commission under the provisions of Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012 are to be made through the Online Payment Gateway mechanism with effect from 15<sup>th</sup> April, 2021.

2. Accordingly, all concerned are advised to deposit the fees and surcharges, if any, to the Commission through the SAUDAMINI E-filing portal using credit card, debit card, net banking or other such means allowed through the payment gateway system with effect from 15<sup>th</sup> April, 2021. For any assistance, helpdesk as per the details given below may be contacted.

3. The details of the fee remitted shall continue to be furnished to the Commission in Form-I (attached with this notice) of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012 (copy enclosed), within three days of the remittance of fees for reconciliation of the account and record.

4. This is in supersession to the public notice dated 28.1.2015 and other all other notices regarding payment of fees.

**Sd/  
(Sanoj Kumar Jha)  
Secretary, CERC**

**Help-desk details**

A. For Payment gateway related queries:

Email - [Care@payu.in](mailto:Care@payu.in), Telephone - 0124-6786200

B. For Forms Filling related queries: Shri Suvijit - 7042604928 (M)

**NOTE:** After successful payment, please share details on:

[cercfees2021@gmail.com](mailto:cercfees2021@gmail.com)

## Form-I

Particulars	
1. Name of the Petitioner/Applicant	
2. Address of the Petitioner/Applicant	
3. Subject Matter	
4. Petition No., if any	
5. Details of generation assets (a) Generating station/units (b) Capacity in MW (c) Date of commercial operation (d) Period for which fee paid (e) Amount of fee paid (f) Surcharge, if any	
6. Details of transmission assets (a) Transmission line and sub-stations (b) Date of commercial operation (c) Period for which fee paid (d) Amount of fee paid (e) Surcharge, if any	
7. Fee paid for Adoption of tariff for (a) Generation asset (b) Transmission asset	
8. Application fee for licence (a) Trading licence (b) Transmission licence (c) Period for which paid (d) Amount of fee paid	
9. Fees paid for Miscellaneous Application	
10. Fees paid for Interlocutory Application	
11. Fee paid for Regulatory Compliance petition	
12. Fee paid for Review Application	

<p>13. Licence fee for inter-State Trading</p> <p>(a) Category</p> <p>(b) Period</p> <p>(c) Amount of fee paid</p> <p>(d) Surcharge, if any</p>	
<p>14. Licence fee for inter-State Transmission</p> <p>(a) Expected/Actual transmission charge</p> <p>(b) Period</p> <p>(c) Amount of fee calculated as a percentage of transmission charge.</p> <p>(d) Surcharge, if any</p>	
<p>15. Annual Registration Charge for Power Exchange</p> <p>(a) Period</p> <p>(b) Amount of turnover</p> <p>(c) Fee paid</p> <p>(d) Surcharge, if any</p>	
<p>16. Details of fee remitted</p> <p>(a) Transaction id/Reference No./Payment id</p> <p>(b) Date of remittance</p> <p>(c) Amount remitted</p>	
<p>Note: While Sl. Nos. 1 to 3 and 16 are compulsory, the rest may be filled up as applicable</p>	
<p>Signature of the authorized signatory with date</p>	